

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.276/2018 & C.P. No.399/2018
in O.A. No.292/2018

Monday, this the 15th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Jitendra Gupta s/o Shri B P Gupta
r/o RZB/103, Bharat Vihar,
Raja Puri,
Gali No.25, Uttam Nagar, New Delhi – 110 059

Aged around 35 years

Presently posted as:
Joint Secretary/OSD
Department of Environment & Forest, Patna
..Applicant
(Mr. Sourabh Ahuja, Advocate)

Versus

Mr. Anjani Kumar Singh
Chief Secretary, Govt. of Bihar
Secretariat, Patna 800015
Bihar

..Respondent in CP No.276/2018

Mr. Deepak Kumar
Chief Secretary, Govt. of Bihar
Secretariat, Patna 800015
Bihar
(*Nemo*)

..Respondent in CP No.399/2018

O R D E R (ORAL)

Justice L. Narasimha Reddy:

C.P.No.276/2018 is filed alleging that the respondents did not implement the order dated 22.03.2018 passed by this Tribunal in O.A. No.292/2018, whereas C.P. No.399/2018 is

filed against the order dated 30.05.2018 passed in C.P. No.276/2018. On 17.12.2018, it was brought to the notice of this Tribunal that the Hon'ble Delhi High Court has stayed the contempt proceedings, through an order dated 16.07.2018 in W.P. (C) No.5648/2018.

2. Today, it is represented by learned counsel for applicant that the said writ petition has been heard and that the judgment was reserved.

3. We, therefore, close these contempt cases leaving it open to the applicant to work out the remedies depending on the outcome of W.P. (C) No.5648/2018.

There shall be no order as to costs.

April 15, 2019
/sunil/